

**17.12.2021**

Item No.19

Ct.No.34

dc.

**C.R.M. 8294 of 2021**

**(Via Video Conference)**

In Re : An Application for bail under Section 439 of the Code of Criminal Procedure filed in connection with Bidhannagar Cyber Crime Police Station Case No. 76 of 2020 dated 08.10.2020 under Sections 419/420/468/471/120B of the Indian Penal Code, 1860 and Sections 20/21 of Indian Telegraph Act, 1885.

And

In Re : **Abhay Tiwari**

... Petitioner.

Mr. Arindam Jana

... For the Petitioner.

An adjournment is sought for on behalf of Mr. Bivas Chatterjee, learned advocate for the State on the ground that he is engaged in a subordinate court at Chinsurah.

The Commissioner of Police, Bidhannagar Police Commissionerate will personally appear before this Court on 20.12.2021 at 10.30 a.m. to explain as to why all matters of Cyber Crime Police Station of that Police Commissionerate are assigned to a particular lawyer from Trial Court to High Court and why should the Commissionerate be held not responsible for disrupting the proceedings of this Court.

This is absolute mockery to this Court.

The Legal Remembrancer will also appear before this Court on 20.12.2021 at 10.30 a.m. to explain as to why a single lawyer is appointed to conduct all such cases and

whether there is any lack of competent lawyer in the High Court to conduct such cases in the High Court.

List this matter under the heading “Personal Appearance” on 20.12.2021 at 10.30 a.m.

The Registrar General, High Court, Calcutta is directed to communicate this order immediately to the concerned offices.

All parties shall act on the server copy of this order duly downloaded from the official *website* of this Court.

**(Tirthankar Ghosh, J.)**